

Fraud in D.D.A.

560. SHRI SHRIDHAR WASUDEO DHABE:

DR. BHAI MAHAVIR;

SHRI RAMCHANDRA BHARADWAJ;

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that two DDA employees, one of whom is a gazetted officer, have written to the Chairman of Estimates Committee alleging that several senior officials of DDA had defrauded the organisation to the tune of Rs. 10 crores;

(b) whether any enquiry has been held in the charge that tenders worth crores of rupees had been given to non-existent firms and payment of Rs. 1 crore has been made in advance and allotted levy cement to them and construction of a number of roads and works in East Delhi had been only on paper;

(c) whether lottery tickets worth of Rs. 50 lakhs had been given to 15 agents of whom 14 were fictitious; and

(d) if so, what are the details of the cases and what action has been taken in respect of each?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The DDA have reported that they have received copy of a complaint from the General Secretary, D.D.A. Employees Union, addressed to the Chairman, Estimates Committee.

(b) As reported by D.D.A., there is a reference in the said complaint to giving advance of huge amount to non-existing firm against tenders for supply of huge pipes. In this case, an advance of Rs. 20 lakhs had been made by DDA, as admissible under the rules, with the prior approval of the com-

petent authority, against a bank guarantee under which the amount of advance was fully secured. Interest is also being charged on the advance. Similarly, levy cement has been issued as this particular work was entitled to issue of levy cement, so as to take advantage of the differences between the levy rates and non-levy rates which accrued to DDA.

Regarding the allegation about "construction of a number of roads and works in East Delhi on papers only", it has been reported that no such case has come to the light and the concerned officer have certified that there is no such case within their knowledge.

(c) The DDA has stated that no agency for sale of Lottery Tickets has been given to a fictitious person/Firm.

(d) Does not arise.

Violation of traffic rules in Delhi

561. SHRI SHRIDHAR WASUDEO DHABE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of pedestrians, including school children, killed in Delhi by speeding vehicles at Zebra crossings during the last three years;

(b) whether it is a fact that at Zebra crossings the drivers do not respect the rights of pedestrians and the traffic rules, which are also inadequate, are not enforced by the traffic police; and

(c) what steps Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI)

(a) The number of pedestrians killed near inter-sections in Delhi during 1981-82 and 1983 is 63, 68 and 77, respectively.